IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-118/(ND)/2017

In the matter of:

Asia Carbon Emission Management India (P) Ltd

....PETITIONER

SECTION:

Under Section 271(a) & (e) & 272

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Ms. Gayatri , Advocate with Mr.

Ashutosh,

For the Respondent/Cor. Debtor

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<u>ORDER</u>

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that previous Order dated 07.11.2017 passed by this Tribunal has been complied with in relation to the filing of financial statement for the period 2013 to 2017 before the Respondent/ROC.

However, the above direction will not absolve the Company and/or its officers in default from prosecution for any defaults in complying with the provisions of Companies Act, 2013 /1956, as the case may be.

List on 23.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit